

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 2246/96

Tuesday this the 29th day of October, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. R.K. AHOOJA, ADMINISTRATIVE MEMBER

1. Smt. Rajbala Sharma, W/o late Sh. OP Sharma  
Asstt. MGO Branch, Army Headquarters,  
Ministry of Defence, R/o E.17, Road No.4  
Andrews Ganj, New Delhi.
2. Shri Munish Kumar Sharma,  
S/o late OP Sharma, R/o F.17, Road No.4,  
Andrews Ganj, New Delhi. .... Applicants

(By Advocate Shri S.K.Sinha)

Vs.

1. Union of India through , the  
Secretary, Ministry of Defence,  
Govt. of India, New Delhi.
2. The Joint Secretary & Chief  
Admn. Officer,  
Ministry of Defence, C-2, Hutmants  
Dalhousie House, Defence Headquarters  
New Delhi-110 011. .... Respondents

(By Advocate Mr. N.S.Mehta)

The application having been heard on 29.10.96, the  
Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicants seek a direction to appoint the  
second applicant on compassionate grounds, consequent  
on the death of second applicant's father in  
harness. According to applicants, the Secretary to  
Government of India before whom Annexures A5 and A6  
have been made had no occasion to consider these

contd....

representations and we should therefore issue a direction to grant appointment.

2. As rightly pointed out by the Standing Counsel for respondents, it is not for the Tribunal to exercise compassion or grant appointments. The Secretary to Government of India will consider the request of applicants and pass appropriate orders within three months from today. We make it clear that we have not expressed any opinion on the merits of the matter.

3. Original application is disposed of with the aforesaid direction. No costs.

Dated the 29th October, 1996.

*Roshay*

R.K. AHOOJA  
ADMINISTRATIVE MEMBER

*Hankaranan*

CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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